GOVERNMENT OF INDIA RAILWAYS LOK SABHA

UNSTARRED QUESTION NO:4399
ANSWERED ON:20.02.2014
ALLOTMENT OF KIOSKS
Laguri Shri Yashbant Narayan Singh;Tudu Shri Laxman

Will the Minister of RAILWAYS be pleased to state:

- (a) the present criteria along with the terms and conditions fixed by the Railways for allotment of kiosks on railway stations;
- (b) whether the Railways have received complaints regarding alleged irregularities in allotment of kiosks at various railway stations during the last three years;
- (c) if so, the details thereof, zone/year-wise; and
- (d) the details of the action taken against the kiosks owners for violating the terms and conditions of the allotment?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY)

- (a) As per New Catering Policy 2010, allotment of 75% General Minor static catering Units at A, B and C category station is done through open, competitive, two packet tender system based on Standard Bid Document (SBD) guidelines which stipulate eligibility criteria, etc. while the remaining 25% of Special Minor units (reserved categories) at A, B and C category stations and all static minor catering units at D, E and F category station is done by calling application through Press Notification, based on laid down procedures.
- (b) No, Madam.
- (c) Does not arise.
- (d) Punitive action like imposition of fine, warning etc. is taken depending upon the gravity of the violation of the terms and conditions of the allotment.